

production programme under which there would have been a production of 6,000 tonnes. In the ultimate analysis, we have to produce at least 4 lakh tonnes. You have not given serious thought even to this scheme, which has Rs. 27 crores worth of World Bank aid, when you are having serious problems. Then there is the Multi-State Cashew-nut Development project through which we are expecting we may get some production by 1986-87 in certain other areas, like Kerala, Andhra Pradesh, Karnataka and Orissa. But we do not know what is the state of affairs in Kerala of their projects. Therefore, these are the areas where we shall have to concentrate. I have already mentioned the name of the organisation, which has to do this, SADU, the Special Agricultural Development Unit. In Kerala they are entrusted with this project. If they had started functioning, the production would have been 40,000 tonnes more. Therefore, we shall have to take into consideration the various factors.

I would not like to repeat it; it is not the intention to put the Kerala units in difficulties. I am sorry, I cannot convince you. We are trying to help the Kerala units. We cannot help you unless we have the nuts. Mere word is not enough to process; mere word is not going to do the job. You were all along

referring to the Minimum Wages Act. Can you tell me what is the rationale of the Minimum Wages Act. Now while you guarantee the minimum salary, the job is not guaranteed. The spirit of the Act is, if you do this job, you will get so much income but the job is not done. You have created a situation where they do not do the job. Therefore, a mere guarantee of minimum wage is not enough. You have to create a situation where, while the minimum wages are guaranteed, at the same time, the job is also ensured. Therefore, I do not think any fresh policy is necessary. But I would inform the hon. Members, particularly the hon. Members from Kerala, that I am prepared to discuss with them if they can suggest any other mechanism through which we can augment the import of cashew-nuts, and I am prepared to consider it.

13.18 hrs.

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. DEPUTY-SPEAKER: The Committee on Absence of Members from sittings of the House in their Fourth Report have recommended that leave of absence be granted to the following members for the periods mentioned against each:—

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| 1. Dr. Subramaniam Swamy | 6th April to 27th April, 1981 (Fifth Session) |
| 2. Shri V.N. Swaminthan | 6th March to 6th April, 1981 (Fifth Session) |
| 3. Shri A.A. Rahim | 17th February to 3rd April, 1981 (Fifth Session) |
| 4. Shri Cumbum N. Natarajan | 8th April to 8th May, 1981 (Fifth Session) |
| 5. Shri Thazhai M. Karunanithi | 23rd February to 1st April, 1981 (Fifth Session) |
| 6. Shri Keyur Bhushan | 10th April to 30th April, 1981 (Fifth Session) |
| 7. Shri Somnath Chatterjee | 6th April to 30th April, 1981 (Fifth Session) |
| 8. Shri Balakrishna Wasnik | 8th March to 24th April, 1981 (Fifth Session) |

[Mr. Deputy-Speaker]

Is it the pleasure of the House that leave as recommended by the Committee may be granted?

SEVERAL HON. MEMBERS: Yes.

MR. DEPUTY-SPEAKER: Leave is granted, by the pleasure of the House. Members will be informed accordingly.

13.19 hrs.

ADVOCATES (VALIDATION OF PROCEEDINGS OF THE BAR COUNCIL OF DELHI AND MISCELLANEOUS PROVISIONS) BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to move for leave to introduce a Bill to validate certain proceedings of the Bar Council of Delhi established under the Advocates Act, 1961 to make certain interim provisions with respect to the discharge of the functions of the said Bar Council and to provide for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to validate certain proceedings of the Bar Council of Delhi established under the Advocates Act, 1961, to make certain interim provisions with respect to the discharge of the functions of the said Bar Council and to provide for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI P. SHIV SHANKAR: I introduce the Bill.

13.20 hrs.

DALMIA DADRI CEMENT LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the undertakings of the Dalmia Dadri Cement Limited with a view to securing the proper management of such undertakings so as to subserve the interest of the general public by ensuring the continued manufacture, production and distribution of cement which is essential to the needs of the economy of the country and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the undertakings of the Dalmia Dadri Cement Limited with a view to securing the proper management of such undertakings so as to subserve the interest of the general public by ensuring the continued manufacture, production and distribution of cement which is essential to the needs of the economy of the country and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI CHARANJIT CHANANA: I introduce† the Bill.

13.21 hrs.

The Lok Sabha adjourned for Lunch till twenty minutes past Fourteen of the Clock.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 5-5-81.

†Introduced with the recommendation of the President.